
Bidyut Deb Chowdhury Vs State Of Tripura And Ors

Arbitration Appeal No. 1 Of 2019

Court: Tripura High Court

Date of Decision: Jan. 27, 2020

Acts Referred:

Arbitration And Conciliation Act, 1996 – Section 28(1)(a), 28(3), 34, 34(2)(a)(i), 34(2)(a)(ii), 34(2)(a)(iii), 34(2)(a)(iv), 34(2)(a)(v), 34(2)(b), 37, 37(1)(b)

Hon'ble Judges: Akil Kureshi, CJ; Arindam Lodh, J

Bench: Division Bench

Advocate: S.M. Chakraborty, B. Chakraborty, H. Sarkar

Final Decision: Dismissed

Judgement